

**HIGH COURT FOR THE STATE OF TELANGANA**

**ROC No. 394/SO/2020**

**Date: 12.4.2021**

**NOTIFICATION**

Sub: COVID-19 Physical functioning of the Courts in the Unit of Karimnagar District - Modified instructions - Issued.

- Ref: 1. High Court's SOP in ROC No.394/SO/2020, dt.08.6.2020 as modified on 16.12.2020.  
2. High Court's Notifications in Roc.No.394/SO/2020, dt.07.11.2020.  
3. High Court's Notifications in Roc.No.394/SO/2020, dt.18.02.2021 and 18.03.2021.  
4. Letter Dis.No. 236, dated 6.4.2021 of the Principal District Judge, Karimnagar.  
5. High Court's Notifications in Roc.No.394/SO/2020, dt.7.4.2021.  
6. Letter Dis.No. 2326 dated 12.4.2021 of the Principal District Judge, Karimnagar.

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The Hon'ble High Court had earlier issued notification in the reference 3<sup>rd</sup> cited directing all the Subordinate Courts in the State, except the Courts at Hyderabad and Rangareddy headquarters, to start regular functioning with effect from 22.2.2021 as per the practice and procedure prior to COVID-10 pandemic. Accordingly, all the Courts in Karimnagar Judicial District started functioning regularly from 22.2.2021 onwards. Thereafter, pursuant to the information received from the Principal District Judge, Karimnagar, under reference 5<sup>th</sup> cited, as directed all the Courts in Karimnagar Judicial District were directed to work as per Phase-II of modified SOP in the reference 1<sup>st</sup> cited.

Now, considering the spike in Corona positive cases in the State, and pursuant to the information received from the Principal District Judge, Karimnagar in the reference 6<sup>th</sup> cited, as directed all the Courts in Karimnagar Judicial District shall work as per Phase-I of modified SOP in the reference 1<sup>st</sup> cited with immediate effect. The Principal District Judge shall ensure that all the latest guidelines/instructions regarding COVID-19 issued by the Central/State Governments of and the High Court from time to time, including maintaining physical distance, use of masks, sanitizers, etc., shall be adhered to in letter and spirit by the stakeholders.

  
**REGISTRAR GENERAL**  
12/04/21

To

1. The P.S. to the Hon'ble Administrative Judge of Karimnagar District.  
{for placing the same before His Lordship}.
2. The Principal District Judge, Karimnagar.
3. All the Registrars, High Court for the State of Telangana.
4. The Section Officers of O.P. Cell, WRC Cell.